

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 26<sup>th</sup> SEPTEMBER, 2022, 10:30 A.M.**

CP (IB) No. 8/CB/2021, IA (IB) No. 103/CB/2021  
 IA (IB) No. 57/CB/2022, IA (IB) No. 233/CB/2022

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Y. Pani & Company Pvt. Ltd.
Under Section	10 IBC

For Petitioner (s) Mr. Saroj Kumar Prusty, Adv. (For RP)  
 Mr. Umesh Sahoo (RP)

For Respondent (s) Mr. Avijit Patnaik, Adv. } IA 103/21  
 Mr. Sarvavid.S.Pradhan, Adv. }

**ORDER**

**IA (IB) No. 103/CB/2021**

Both sides counsel present. Matter heard. Reserved for order.

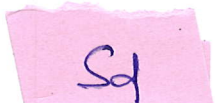
**IA (IB) No. 57/CB/2022**

Ld. Counsel Mr. Saroj Kumar Prusty appears on behalf of the Resolution Professional. Ld. RP Mr. Umesh Sahoo present in person. R1, Mr. Jagut Panni also appears in person. Submits that Ld. Counsel appearing for R1 and R4 is indisposed of some illness, therefore, unable to appear before this Tribunal and also submits that reply in respect of R1 and R4 has already been filed. R5 is represented by Ld. Counsel Ms. Sarita Paani, who appears in person in the Court undertakes to file Vakalatanama within seven days' time. Time granted. She is also given two weeks' time to reply affidavit. Copy thereof shall be served on the counsel on record for the Resolution Professional. List the matter on 22.11.2022 for further consideration.

**IA (IB) No. 233/CB/2022**

Both sides counsel present. Matter heard. Reserved for order.

  
**Satya Ranjan Prasad**  
**Member (Technical)**

  
**P. Mohan Raj**  
**Member (Judicial)**